(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2141 0 2025 /RG/LP Dated: 16.07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mahoora Aashaq

D/O Aashaq Hussain Mir

R/O Onagam Bandipora, Tehsil & District Bandipora

vide Notification No. 2844 of 2023/RG/LP dated 27.12.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37282-89 RG/LP Dated: 18.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bandipora.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Mahoora Aashaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2/42 0/ 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Numaira Nazir

D/O Nazir Ahmad Denthoo

R/O Ispeer Sahib, Chinkypora, Tehsil Sopore, District Baramulla

vide Notification No. 2216 of 2023/RG/LP dated 28.09.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37296-97 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Numaira Nazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2143 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tabishun Nisa

D/O Ghulam Mohammad Bhat

R/O Rebban Rafiqabad, Dangerpora Tehsil Watergam, District Baramulla

vide Notification No. 2886 of 2023/RG/LP dated 28.12.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37298-305 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Tabishun Nisa, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2144 of 2025 /RG/LP Dated:16.07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Ms. Toiba Hameed D/O Abdul Hameed Gojree R/O Chandsuma Kanispora, Tehsil & District Baramulla

vide Notification No. 2885 of 2023/RG/LP dated 28.12.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 373 - 6 - 13 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Toiba Hameed, Advocate

.....for information and necessary action.

* * *

NOTIFICATION

No: 2145 e 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Mohammad S/O Syed Yaseen R/O Goma Gangshan, Tehsil & District Kargil

vide Notification No. 711 of 2022/RG/LP dated 30.05.2022 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37314-21 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kargil.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Syed Mohammad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2146 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nazish Amin

D/O Mohammad Amin

R/O Naik Bagh, Natipora, Tehsil Chanapora, District Srinagar

vide Notification No. 3063 of 2024/RG/LP dated 13.12.2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37322-29 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Nazish Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2147 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Maria Jan

D/O Ghulam Mohammad Waza

R/O Laderwan, Tehsil Trehgam, District Kupwara

vide Notification No. 2570 of 2024/RG/LP dated 24.10.2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37330-37 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Maria Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2148 of 2025 /RG/LP Dated: 16.07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shazia Akhter

D/O Mushtaq Ahmad Dar

R/O Rahmoo Alamdar Colony, Tehsil Rajpora, District Pulwama

vide Notification No. 2034 of 2023/RG/LP dated 12.09.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37338-45 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Pulwama.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shazia Akhter, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2149 0 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Sayed S/O Mohd Azam Sheikh R/O Moothi Doda, Tehsil & District Doda

vide Notification No. 903 of 2024/RG/LP dated 30.05.2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37346-53 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohd Sayed, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2150 of 2025 /RG/LP Dated: 18.07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shahida Jan D/O Gulam Mohmad Dar R/O Astan Mohalla Larve, Tehsil Kakapora, District Pulwama

vide Notification No. 2390 of 2024/RG/LP dated 13.09.2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37354-6| RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Pulwama. 1.

Secretary, Bar Council of India, New Delhi. 2.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shahida Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2151 0 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Eifath Bashir

D/O Bashir Ahmad Mir

R/O Mir Mohalla, Chandian-Pajan, Tehsil Devsar, District Kulgam

vide Notification No. 2247 of 2024/RG/LP dated 10.09.2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37362-69 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kulgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Eifath Bashir, Advocate

.....for information and necessary action.

<u>NOTIFICATION</u>

No: 2152 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ather Ayoub

D/O Mohd Ayoub Dar

R/O Kapora Near J&K Bank, Ashmuji Jagir, Tehsil & District Kulgam

vide Notification No. 2812 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37370-77 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kulgam.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Ather Ayoub, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2153 et 2025 /RG/LP Dated: /6. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Mr. Junaid Ahmad Bhat S/O Ghulam Rasool Bhat R/O Mahind Srigufwara, Tehsil Srigufwara, District Anantnag

vide Notification No. 1072 of 2023/RG/LP dated 02.06.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37378-85 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Anantnag.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Junaid Ahmad Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2154 42025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nahida Akhter D/O Gh Nabi Dar R/O Gamroo, Tehsil & District Bandipora

vide Notification No. 1124 of 2023/RG/LP dated 03.06.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 373 86 - 93 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Bandipora.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Nahida Akhter, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2155 0/2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nahida Manzoor

D/O Manzoor Ahmad Bhat

R/O Vessu Qazigund, Tehsil Qazigund, District Anantnag

vide Notification No. 630 of 2022/RG/LP dated 27.05.2022 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37394-401 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Anantnag.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Nahida Manzoor, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2156 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sumaira Khan D/O Gh. Mohd Khan

R/O 96- Baghi-Sunder Balla Kaka Sarie Karanagar, Tehsil & District Srinagar

vide Notification No. 2051 of 2023/RG/LP dated 13.09.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37402-09 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sumaira Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2157 0 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jasra Ayoub D/O Mohd Ayoub Lone R/O Nai Basti, Khudwani, Tehsil Quimoh, District Kulgam

vide Notification No. 594 of 2022/RG/LP dated 27.05.2022 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37410-17 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kulgam.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Jasra Ayoub, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2158 9 2025 /RG/LP Dated: (8. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Ms. Henna Nisar

D/O Nisar Ahmad Mir

R/O Housing Colony, Tehsil Bemina, District Srinagar

vide Notification No. 1186 dated 16.11.2018 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P.

No: 37418-25 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Henna Nisar, Advocate

.....for information and necessary action.

* * *

NOTIFICATION

No: 21590 2025 /RG/LP Dated: /6. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yasir Nabi Rather S/O Ghulam Nabi Rather

R/O Rather Mohalla Turkapora, Handwara, Tehsil Zachaldara, District Kupwara

vide Notification No. 371 of 2023/RG/LP dated 14.02.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37426-33 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kupwara.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Yasir Nabi Rather, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2160 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Haaris Khan

S/O Aijaz Ahmed Khan

R/O Lane 21, Maharjapora, Bye Pass, Khan Colony, Tehsil South, District Srinagar

vide Notification No. 2811 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (I

No: 37434-41 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Srinagar. 4.

CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.

Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.

7. Mr. Haaris Khan, Advocate

.....for information and necessary action.

Additional Registrar (L.P)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

<u>NOTIFICATION</u>

No: 2161 of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shazia Rashid D/O Ab Rashid Bhat R/O Kadlabal, Bilal Mohalla, Tehsil Pampore, District Pulwama

vide Notification No. 282 dated 16.07.2015 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37442-49 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shazia Rashid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2162 of 2025 /RG/LP Dated: /8. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Shaffi S/O Mohd Shaffi Shosha R/O Aziz Abad Seeloo, Tehsil Zaingeer, District Baramulla

vide Notification No. 1210 of 2023/RG/LP dated 05.06.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37450-57 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Baramulla.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Suhail Shaffi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2163 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Mr. Ab Hamid S/O Gh. Nabi Dar R/O Kanispora, Gousia Colony, Tehsil & District Baramulla

vide Notification No. 908 of 2022/RG/LP dated 27.07.2022 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37458-65 RG/LP Dated:/8.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ab Hamid, Advocate

.....for information and necessary action.

* * *

NOTIFICATION

No: 2164 of 2025 /RG/LP Dated: /8. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javid Ahmad Dar S/O Bashir Ahmad Dar

R/O Sherwaniabad Binner Jamia Mohalla, Tehsil & District Baramulla

vide Notification No. 3054 of 2024/RG/LP dated 13.12.2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37466-73 RG/LP Dated: 18.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Baramulla.

CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Javid Ahmad Dar, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2165 0 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zubair Ahmad Dar S/O Mohammad Shafi Dar R/O Barbugh Imamsahib, Tehsil Barbugh, District Shopian

vide Notification No. 375 of 2023/RG/LP dated 14.02.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37474-81 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Shopian.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Zubair Ahmad Dar, Advocate

.....for information and necessary action.

* * *

NOTIFICATION

No: 2166 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aneeza Bashir

D/O Bashir Ahmad Ahanger

R/O Wuyan Pampore Ahanger Mohalla, Tehsil Pampore, District Pulwama

vide Notification No. 2816 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37482-89 RG/LP Dated:18.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aneeza Bashir, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2167 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Numan Zargar

S/O Akhter Hussain Zargar

R/O Khanday Colony, South City Nowgam, Tehsil Chanapora, District Srinagar

vide Notification No. 1872 of 2023/RG/LP dated 08.09.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37490-97 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Numan Zargar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2168 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahoor Ah. Khan S/O Mohd Ayoob Khan R/O Trahpoo, Achabal, Tehsil & District Anantnag

vide Notification No. 1166 of 2021/RG/LP dated 14.09.2021 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P

No: 37498-505 RG/LP Dated:/8.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Anantnag.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Zahoor Ah. Khan, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2169 of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zaid Majeed S/O Abdul Majeed Bhat R/O Wanpoh, Anantnag Tehsil & District Anantnag

vide Notification No. 2868 of 2023/RG/LP dated 27.12.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37506-13 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Anantnag.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Zaid Majeed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 2170 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Ms. Uzma Bashir

D/O Bashir Ahmad Raina

R/O Arihal Pulwama, Raina Mohalla Tehsil Rajpora, District Pulwama

vide Notification No. 2887 of 2023/RG/LP dated 28.12.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37514-21 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Pulwama.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Uzma Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2171 0/ 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates

Act. 1961 in favour of:

Mr. Mir Irtiza S/O Mir Ghulam Nabi R/O Hakura Malikpora, Tehsil Doru, District Anantnag

vide Notification No. 1888 of 2022/RG/LP dated 11.11.2022 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37522-29 RG/LP Dated:/6.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mir Irtiza, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2172 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Neha Nabi D/O Gh Nabi Wani

R/O Sheikh Mohalla Soura, Tehsil Eidgah, District Srinagar

vide Notification No. 2851 of 2023/RG/LP dated 27.12.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37530 - 37 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Neha Nabi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

<u>NOTIFICATION</u>

No: 2173 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rabiya Rashid D/O Abdul Rashid Badyari R/O Khawaja Bagh, Tailbal, Tehsil Hazratbal, District Srinagar

vide Notification No. 2211 of 2023/RG/LP dated 28.09.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37538-45 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Rabiya Rashid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2174 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aaqib Rashid S/O Ab Rashid Wagay R/O Gasirena, Tehsil Pahloo, District Kulgam

vide Notification No. 38 of 2023/RG/LP dated 10.02.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.

No: 37546-53 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kulgam. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, District Court Bar Association, Kulgam. 4.

- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.

Mr. Aaqib Rashid, Advocate 7.

.....for information and necessary action.

NOTIFICATION

No: 2175 | 2025 | RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shabaab Aalam Paray S/O Zahoor Ahmad Paray

R/O Chinar Colony Umarabad Zainkote, Tehsil Shalteng, Distrtict Srinagar

vide Notification No. 1030 of 2022/RG/LP dated 28.07.2022 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37554-61 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Shabaab Aalam Paray, Advocate

.....for information and necessary action.

NOTIFICATION

2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nowsheen Taranum D/O Bashir Ahmad R/O Gulshan Nagar Methan, Tehsil & District Srinagar

vide Notification No. 1197 dated 17.11.2018 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 33562-69 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar. 1.

Secretary, Bar Council of India, New Delhi. 2.

- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Nowsheen Taranum, Advocate

.....for information and necessary action.

Additional Registrar (I

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NOTIFICATION

No: 2177 of 2025 /RG/LP Dated:18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mehraj Mohi ud Din Ganai S/O Ghulam Mouhi ud Din Ganai R/O Suchin Banit, Tehsil Beerwah, District Budgam

vide Notification No. 712 dated 19.09.2019 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37570-77 RG/LP Dated:16.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Budgam.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mehraj Mohi ud Din Ganai, Advocatefor information and necessary action.

Additional Registrar (L.P)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2178 0 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Arzoo Jan

D/O Abdul Gani Itoo

R/O Qazigund Upper Bazar, Tehsil Qazigund, District Anantnag

vide Notification No. 2140 of 2023/RG/LP dated 28.09.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37578-85 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Anantnag.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Arzoo Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2179 of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Malik Arsalan Nazir S/O Nazir Ahmad Malik R/O Mirpora, Tehsil Trehgam, District Kupwara

vide Notification No. 192 of 2023/RG/LP dated 13.02.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37586 - 93 RG/LP Dated: 18.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kupwara.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Malik Arsalan Nazir, Advocate

.....for information and necessary action.

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<u>NOTIFICATION</u>

No: 2180 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aafreen Manzoor D/O Manzoor Ahmad Pampori R/O Shalla Kadal, District Srinagar

vide Notification No. 1828 of 2023/RG/LP dated 06.09.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37594-601 RG/LP Dated: 8. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Aafreen Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2181 0/2025 /RG/LP Dated: /8. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Ms. Saniya Noor

D/O Noor Mohd Dar

R/O MB Rose Lane near Umer Masjid Chanapora, Tehsil Srinagar Chanapora, District Srinagar

vide Notification No. 3032 of 2024/RG/LP dated 11.12.2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37602-09 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Saniya Noor, Advocate

.....for information and necessary action.

* * *

NOTIFICATION

No: 2/82 of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajaz Hussain S/O Mohd Ishaq R/O Tingdoo, Tehsil Shargol, District Kargil

vide Notification No. 1794 of 2022/RG/LP dated 11.11.2022 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

Additional Registral

No: 37610-17 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kargil.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ajaz Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2183 of 2025 /RG/LP Dated: 16.07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Nazir Bhat S/O Nazir Ahmad Bhat R/O Chattapora, Tehsil & District Pulwama

vide Notification No. 2449 of 2024/RG/LP dated 01.10.2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37618-25 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sahil Nazir Bhat, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2/840/ 2025 /RG/LP Dated: /8. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Towkirul Nisa D/O Malik Assadullah R/O Goom Ahmad Pora, Magam, Tehsil Pattan, District Baramulla

vide Notification No. 1232 of 2023/RG/LP dated 05.06.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37626-33 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. President, District Court Bar Association, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Towkirul Nisa, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2185 6/ 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Ainain Qadiri D/O Syed Tasaduq Hussain Qadri R/O Riyazat Teng, Tehsil Khanyar, District Srinagar

vide Notification No. 1999 of 2024/RG/LP dated 16.08.2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37634-41 RG/LP Dated: 18.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Srinagar.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Syed Ainain Qadiri, Advocate

.....for information and necessary action.

* * *

NOTIFICATION

No: 2186 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insha Madeena D/O Nazir Ahmad Kana

R/O Al Huda Colony Bohripora Sopore, Tehsil Zaingeer, District Baramulla

vide Notification No. 884 of 2024/RG/LP dated 30.05.2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37642-49 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Insha Madeena, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2187 0/2025 /RG/LP Dated:18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Muhammad Muntaha S/O Syed Zeenat Ul Islam R/O Shah Anwar Colony Hyderpora, District Srinagar

vide Notification No. 950 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

Jonay 16/07/mg

No: 37650-57 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Syed Muhammad Muntaha, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2188 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahid Afzal Nengroo S/O Mohd Afzal Nengroo R/O Krandigam, Tehsil Bijbehara, District Anantnag

vide Notification No. 1257 of 2023/RG/LP dated 06.06.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37658-65 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag. 1.

Secretary, Bar Council of India, New Delhi. 2.

- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Anantnag. 4.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Zahid Afzal Nengroo, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2189 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shafia Afzal D/O Mohd Afzal Reshi R/O Hilal Abad Nesbal, Tehsil Sumbal, District Bandipora

vide Notification No. 1193 of 2023/RG/LP dated 05.06.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37 666 - 73 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

Secretary, Bar Council of India, New Delhi.

5. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Bandipora.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shafia Afzal, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2190 0 2025 /RG/LP Dated: /8. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nidha Nissar

D/O Nissar Ahmad Hakim

R/O Mallapora Habba Kadal, Tehsil South Srinagar, District Srinagar

vide Notification No. 2348 of 2024/RG/LP dated 12.09.2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37674-81 RG/LP Dated: 6.07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Srinagar. 4.

CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms. Nidha Nissar, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>2191</u> of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muzamil Mohammad Meer S/O Ghulam Mohammad Meer R/O Guzriyal, Shahe Mohalla, Tehsil Kralpora, District Kupwara

vide Notification No. 1930 of 2023/RG/LP dated 11.09.2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37683-90 RG/LP Dated: 16.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Muzamil Mohammad Meer, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2192 of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Wahid Abdullah Magray S/O Mohd Abdullah Magray R/O Ruhoo Grid Colony, Tehsil & District Anantnag

vide Notification No. 1868 dated 15.03.2018 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37691-98 RG/LP Dated: 1d. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Wahid Abdullah Magray, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2193 of 2025 /RG/LP Dated: 8.07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nowheen

D/O Tariq Ahmad Sofi

R/O Rainawari Dalkawpora, Tehsil Khanyar, District Srinagar

vide Notification No. 1180 of 2024/RG/LP dated 23.07.2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37699-706 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Nowheen, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2194 of 2025 /RG/LP Dated: 16.07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adnan Fayaz Parray S/O Fayaz Ahmad Parray R/O Kak Sarai, Karan Nagar, Tehsil & District Srinagar

vide Notification No. 2221 of 2024/RG/LP dated 10-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L,P)

No: 37707-14 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Adnan Fayaz Parray, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2140 \$ 2025 /RG/LP Dated:10.07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shabir Ahmad Khan S/O Gh Mohd Khan R/O Saidpora Tehsil Dangerpora, District Baramulla

vide Notification No. 2581 of 2024/RG/LP dated 24-10-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37271-78 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Shabir Ahmad Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2195 of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Huzyfa Mushtaq

D/O Mushtaq Ahmad Mir

R/O House No. 54 Near Jamia Masjid Badipora, Tehsil Chadoora, District Budgam

vide Notification No. 882 of 2024/RG/LP dated 30-05-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37715-22 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Budgam.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Huzyfa Mushtaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

<u>NOTIFICATION</u>

No: <u>2196</u> of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Khushboo Manzoor D/O Manzoor Ahmad Sofi R/O Onagam Bandipora Tehsil & District Bandipora

vide Notification No. 2462 of 2024/RG/LP dated 04-10-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37723-30 RG/LP Dated:/8.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

2. Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Bandipora.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Khushboo Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2197 of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Amir Mir S/O Abdul Hamid Mir R/O Batapora Alyalpora, Tehsil & District Shopian

vide Notification No. 605 of 2021/RG/LP dated 05-07-2021 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37731-38 RG/LP Dated: ld. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Shopian.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohd Amir Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2198 of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Mushtaq D/O Mushtaq Ahmad Sheikh R/O Kursoo Rajbagh, Tehsil Srinagar South, District Srinagar

vide Notification No. 2460 of 2024/RG/LP dated 04-10-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37739-46 RG/LP Dated: 16.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Iqra Mushtaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: <u>91996</u> 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sobia Shabir D/O Shabir Hussain Bangi R/O Shutra Shahi, Tehsil Srinagar South, District Srinagar

vide Notification No. 2491 of 2024/RG/LP dated 04-10-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37747-54 RG/LP Dated: ld. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sobia Shabir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2200 0 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shahnaza D/O Habib Ulla Khan

R/O Batpora Haihama, Tehsil & District Kupwara

vide Notification No. 922 of 2024/RG/LP dated 30-05-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P

No: 37755-62 RG/LP Dated: 16.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kupwara.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shahnaza, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2201 of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zaira Zahid D/O Zahid Ahmed Mattoo

R/O Naseemabad Colony B.K Pora, Tehsil Bagat-e-Kanipora, District Srinagar

vide Notification No. 951 of 2024/RG/LP dated 31-05-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37763-70 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Zaira Zahid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2202 of 2025/RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yasir Tariq S/O Tariq Ahmad Bhat R/O Gurubazar, Tehsil South, District Srinagar

vide Notification No. 946 of 2024/RG/LP dated 31-05-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37771-78 RG/LP Dated: 16.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Yasir Tariq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3139 1 1075 /RG/LP Dated: 17-07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Afiya Feroze D/O Feroze Ahmad Bhat R/O Sangrampora Sopore, Tehsil Sopore, District Baramulla

vide Notification No. 989 of 2021/RG/LP dated 14-09-2021 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37140-47 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms. Afiya Feroze, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 220 3 of 2025 /RG/LP Dated: (8. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehvish

D/O Firdous Ahmad Mughal

R/O Dawarana, Dabar Mohalla, Tehsil Uri, District Baramulla

vide Notification No. 1279 of 2021/RG/LP dated 16-11-2021 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37749-86 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Mehvish, Advocate

.....for information and necessary action.

NOTIFICATION

No: 22040/2025/RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rukhsana Ashraf D/O Mohmmad Ashraf Malik

R/O Malik Mohalla Hatmulla, Tehsil & District Kupwara

vide Notification No. 2335 of 2024/RG/LP dated 12-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37787-94 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kupwara.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Rukhsana Ashraf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2205 0 2025/RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raqeeb Ul Hassan S/O Gh Hassan Shah

R/O Khandiphari Harnag, Allaiepora, Tehsil & District Anantnag

vide Notification No. 1975 of 2023/RG/LP dated 12-09-2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37795-802 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Anantnag.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Rageeb Ul Hassan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2206 of 2025 /RG/LP Dated: 18.07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Huda Hadi D/O Mushtaq Ahmad Hadi R/O Takia Magam, Tehsil Kokernag, District Anantnag

vide Notification No. 2298 of 2024/RG/LP dated 11-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37 803 - 10 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Anantnag.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Huda Hadi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2207 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehak Hameed D/O Abdul Hameed Bhat R/O Bait Ul Muskaan, Kralteng, Tehsil Sopore, District Baramulla

vide Notification No. 602 of 2021/RG/LP dated 05-07-2021 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37811-18 RG/LP Dated: 18.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Mehak Hameed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2208 of 2025/RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sanabel Uzma D/O Mushtaq Ahmad Ganie R/O Bonpora, Tehsil Beerwah, District Budgam

vide Notification No. 2373 of 2024/RG/LP dated 12-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37819-26 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Budgam.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sanabel Uzma, Advocate

.....for information and necessary action.

NOTIFICATION

No: 22 0 9 9 2025 /RG/LP Dated: (6. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Mr. Danish Sultan Mir S/O Mohammad Sultan Mir

R/O Jamia Mohalla Zethan, Rafiabad, Tehsil Dangiwacha, District Baramulla

vide Notification No. 2453 of 2024/RG/LP dated 03-10-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37 827 - 34 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Danish Sultan Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 226 0 2025 /RG/LP Dated: 18.07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehwish Manzoor Shah
D/O Manzoor Ahmad Shah
R/O Batgoo Nishat Brein, Tehsil Khaniyar North, District Srinagar
vide Notification No. 2331 of 2024/RG/LP dated 11-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

(0)

No: 37835-42 RG/LP Dated: 10.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Mehwish Manzoor Shah, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

<u>NOTIFICATION</u>

No: 2211 of 2025/RG/LP Dated: (8. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nomaan Shafi Rather S/O Mohd Shafi Rather R/O Ruhu near Grid Station, Tehsil & District Anantnag

vide Notification No. 2092 of 2023/RG/LP dated 26-09-2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L

No: 37843-50 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

4. President, District Court Bar Association, Anantnag.

- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Nomaan Shafi Rather, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2212 0 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aubaid Altaf S/O Altaf Hussain Bhat

R/O Chandhara, Bon mohalla, Tehsil Pampore, District Pulwama.

vide Notification No. 863 of 2024/RG/LP dated 30-05-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37851-58 RG/LP Dated: 18.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Aubaid Altaf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2213 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ayaan Manzoor Ahmad S/O Manzoor Ahmed Khan R/O Ranbirpora, Bilal colony, Tehsil Mattan, District Anantnag

vide Notification No. 858 of 2024/RG/LP dated 30-05-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37859-66 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ayaan Manzoor Ahmad, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 22 14 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mushtaq Ahmad Hurrah S/O Gh Ahmad Hurrah R/O Goushbugh, New Colony, Tehsil Pattan, District Baramulla

vide Notification No. 1063 of 2021/RG/LP dated 14-09-2021 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37867-74 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mushtaq Ahmad Hurrah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2215 of 2025/RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Khalida Ashraf D/O Mohd Ashraf Malla R/O Wahidpora, Tehsil Lar, District Ganderbal

vide Notification No. 452 dated 09-12-2020 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37 875 - 82 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Khalida Ashraf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2216 of 2025 /RG/LP Dated: (6. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nazakat Hussain D/O Mohd Hussain Tak

R/O Bijbehara Tak Mohalla, Tehsil Bijbehara, District Anantnag

vide Notification No. 625 of 2022/RG/LP dated 27-05-2022 has been declared as Absolute/Final.

By Order

Additional Registrar (L.

No: 37883-90 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Anantnag. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Anantnag. 4.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Ms. Nazakat Hussain, Advocate

.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 2217 0/ 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Mr. Ibrahim Javaid S/O Javaid Ahmad Shah

R/O Nishat near Police Station, Tehsil Khanyar, District Srinagar

vide Notification No. 2836 of 2023/RG/LP dated 27-12-2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37891-98 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ibrahim Javaid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2218 of 2025 /RG/LP Dated:/8.07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aiman Barjees Bhat D/O Mohammad Yousuf Bhat

R/O H.No.96, Alnoor Colony West Hyderpora, Tehsil Chanapora, District Srinagar

vide Notification No. 2890 of 2023/RG/LP dated 28-12-2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.I

No: 37899-906 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Aiman Barjees Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2219 of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jahangir Javaid S/O Javaid Ahmad Lone R/O Nowpora Jagir New Colony, Tehsil & District Baramulla

vide Notification No. 2318 of 2024/RG/LP dated 11-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37907-14 RG/LP Dated: 16.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jahangir Javaid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2220 012025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Ms. Fozia Manzoor

D/O Manzoor Ahmad Shiekh

R/O Mohalla Iqbal Chowk Khawaja Bagh, Tehsil & District Baramulla

vide Notification No. 2290 of 2024/RG/LP dated 11-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37 915 - 22 RG/LP Dated: & 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Fozia Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2221 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Baber Bilal

S/O Zameer Ahmad

R/O Lane No. 2 Bulbul Bagh, Barzulla Tehsil Srinagar South, District Srinagar

vide Notification No. 2432 of 2024/RG/LP dated 26-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37923-30 RG/LP Dated: (6. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Baber Bilal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Idda Bashir D/O Bashir Ahamd Paul R/O Hyderpora, Tehsil Chanapora Natipora, District Srinagar

vide Notification No. 1902 of 2023/RG/LP dated 11-09-2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37931-38 RG/LP Dated: 8.07.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Idda Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2223 0/2025 /RG/LP Dated: 6. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shaista Hamid D/O Hamid Ullah Ganai R/O Boniyar, Tehsil Boniyar, District Baramulla

vide Notification No. 1196 of 2023/RG/LP dated 05-06-2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P

No: 37 939-46 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shaista Hamid, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>9994</u> <u>of 2025</u>/RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Padma Tashi S/O Tsewang Rigzen

R/O Nearpatashi, Sharney Sakti Village, Tehsil Kharu, District Leh

vide Notification No. 1144 of 2023/RG/LP dated 03-06-2023 has been declared as Absolute/Final.

By Order

Additional Registrar (

No: 37947 - 54 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Leh.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.

Mr. Padma Tashi, Advocate 7.

.....for information and necessary action.

Additional Registrar (I

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2225 6/2025/RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Saleem

S/O Ghulam Mohammad

R/O Charar-i-Sharief, Alamdar Colony, Phase-II, Tehsil Charar-i-Sharief, District Budgam

vide Notification No. 1107 of 2023/RG/LP dated 02-06-2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37955-62 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Saleem, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>2226 of 2025</u> /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Madiha Manzoor

D/O Manzoor Ahmad Zargar

R/O Ahmad Nagar, Old Road, Main Stop, District Srinagar

vide Notification No. 1102 of 2023/RG/LP dated 02-06-2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37963-70 RG/LP Dated: 6. 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Madiha Manzoor, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2227 of 2025/RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tawsif Majeed

S/O Abdul Majeed Najar

R/O Rafiabad, Mohalla Putpora, Tehsil Watergam, District Baramulla

vide Notification No. 2015 of 2022/RG/LP dated 14-11-2022 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37971-78 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

Secretary, Bar Council of India, New Delhi. 2.

- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Tawsif Majeed, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2228 € 2025/RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shujaut Hussain Lone

S/O Ab Rahim Lone

R/O Mastan Khopri Gurez, Tehsil Gurez, District Bandipora

vide Notification No. 1046 of 2022/RG/LP dated 28-07-2022 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37979-86 RG/LP Dated: 8. 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bandipora.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shujaut Hussain Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2224 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Mr. Imshan Ahad Dar S/O Ab Ahad Dar R/O Rahmoo, Hanzwani, Tehsil Rajpora, District Pulwama

vide Notification No. 949 of 2022/RG/LP dated 27-07-2022 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 37987 -94 RG/LP Dated: 16.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Imshan Ahad Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

<u>NOTIFICATION</u>

No: 2230 0 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Ali Nengroo S/O Ali Mohd Nengroo R/O Jafferpora Gangoo, Tehsil & District Pulwama

vide Notification No. 880 dated 18-10-2019 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 3799538002 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Shahid Ali Nengroo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2231 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Firdous Ahmad Lone S/O Abdul Jabar Lone R/O Sumlar, Tehsil & District Bandipora

vide Notification No. 240 dated 10-07-2015 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38003 - 10 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bandipora.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Firdous Ahmad Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2232 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Mr. Zuhaib Ahmad Rather S/O Ab Majeed Rather R/O Ruhoo, Tehsil & District Anantnag

vide Notification No. 1176 dated 10-01-2020 has been declared as Absolute/Final.

By Order

Additional Registrar

No: 38011-18 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Anantnag. 4.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zuhaib Ahmad Rather, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 2233 0/2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Imaad Rafi S/O Rafi Ahmed Mir

R/O Govt. House No.T-7, Tulsi Bagh, Tehsil & District Srinagar

vide Notification No. 1583 dated 05-03-2018 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38019-26 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mir Imaad Rafi, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2234 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sumiya Jan D/O Manzoor Ahmad Malik R/O Bugam, Malik Mohalla, Tehsil & District Kulgam

vide Notification No. 1118 of 2021/RG/LP dated 14-09-2021 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38027-34 RG/LP Dated: 8.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Kulgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sumiya Jan, Advocate

.....for information and necessary action.

Additional Registrar (L.P)

My

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2235 of 2025/RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shabieer Ahmad Mir

S/O Abdul Satar Mir

R/O Salamabad Dachina, Tehsil Boniyar, District Baramulla

vide Notification No. 1215 dated 19-11-2018 has been declared as Absolute/Final.

By Order

Additional Registrar (L

No: 38 035 - 42 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Shabieer Ahmad Mir, Advocate 7.

.....for information and necessary action.

Additional Registrar (Í

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2236 2026 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bilal Ahmad Malik S/O Sonaullah Malik

R/O Mohalla Guloora, Village Momin Abad, Tehsil Langate, District Kupwara

vide Notification No. 1182 dated 16.11.2018 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38043-50 RG/LP Dated: 6.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bilal Ahmad Malik, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2937 0/2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Ahmed Khan

S/O Bashir Ahmed Khan

R/O Mustafabad, Zainakote HMT Abu Bakr Colony, Tehsil Shalteng, District Srinagar

vide Notification No. 923 of 2024/RG/LP dated 30-05-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 3 8 0 5 1 - 5 8 RG/LP Dated: (8. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Suhail Ahmed Khan, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2238 of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Ms. Misbah Ashraf

D/O Mohammad Ashraf Sundroo

R/O Nigeen Bagh "B" Krankshivan Colony, Tehsil Sopore, District Baramulla

vide Notification No. 2470 of 2024/RG/LP dated 04-10-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38059-66 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Misbah Ashraf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 22396/2025 /RG/LP Dated: /6. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gowsee Hassan D/O Gh Hassan Wagay R/O Pati Akhran Nowpora, Tehsil Devsar, District Kulgam

vide Notification No. 2455 of 2024/RG/LP dated 04-10-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38073-80 RG/LP Dated: (8.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kulgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Gowsee Hassan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2940 4 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nahida Mushtaq
D/O Mushtaq Ahmad Bhat

R/O Hafroo Batapora, Tehsil Chadura, District Budgam

vide Notification No. 2345 of 2024/RG/LP dated 12-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38081-88 RG/LP Dated:18.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nahida Mushtaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2241 2025 /RG/LP Dated:/8.07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mahvish Ismail

D/O Mohammad Ismail Malla

R/O Bakhri Mohalla Abi Karapora, Rainawari, Tehsil Khanyar, District Srinagar

vide Notification No. 2336 of 2024/RG/LP dated 12-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38089-96 RG/LP Dated: (8. 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mahvish Ismail, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2942 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Farooz Ahmad Bhat S/O Gh Nabi Bhat R/O Bun Nambal, Tehsil Mattan, District Anantnag

vide Notification No. 2289 of 2024/RG/LP dated 11-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

(A) No.

No: 38097-104 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Farooz Ahmad Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2243 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Babar Iqbal Magray

S/O Mohammad Iqbal Magray

R/O House No.64, near Ziyarat Sharif, Autoo, Asnoor, Tehsil D.H. Pora, District Kulgam

vide Notification No. 2243 of 2024/RG/LP dated 10-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38 105-12 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kulgam.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Babar Iqbal Magray, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>9244 of 2025</u> /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sualiha Farooq D/O Farooq Ud Din Bhat

R/O 759-60 Govt Housing Colony Bagh-i-Mehtab, Tehsil Chanapora, District Srinagar

vide Notification No. 1185 of 2024/RG/LP dated 23-07-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38 113 - 20 RG/LP Dated: 18 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sualiha Farooq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2245 of 2025 /RG/LP Dated: (8. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Salma Jan D/O Bashir Ahmad Bhat R/O Kanipora Nakhasi Mohalla Tehsil & District Shopian

vide Notification No. 938 of 2024/RG/LP dated 31-05-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38121 - 28 RG/LP Dated: 16. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Shopian.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Salma Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2746 0/2025/RG/LP Dated: (d. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Safiya Farooq D/O Farooq Ahmad Chacket R/O Badwan Wanpora, Tehsil Gurez, District Bandipora

vide Notification No. 917 of 2024/RG/LP dated 30-05-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38129-36 RG/LP Dated: 18 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Bandipora.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Safiya Farooq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2247 0 2025 RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nazima Shafi Chowdri

D/O Chowdri Mohd Shafi

R/O Chowdry Manzil Banday Mohalla, Tehsil Handwara, District Kupwara

vide Notification No. 906 of 2024//RG/LP dated 30-05-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38137 -44 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nazima Shafi Chowdri, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2948 of 2025 /RG/LP Dated: (6. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zakaria Arif Rafiqi S/O Arif Ahmad Rafiqi R/O Aribagh Nowgam, Tehsil B.K. Pora, District Budgam

vide Notification No. 132 of 2024/RG/LP dated 20-02-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38145-52 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Budgam.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Zakaria Arif Rafiqi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

<u>NOTIFICATION</u>

No: 2249 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Razia Ahad

D/O Abdul Ahad War

R/O House No.17, Ward No.5 Mundji B Sopore, Tehsil Dangerpora, District Baramulla

vide Notification No. 69 of 2024/RG/LP dated 20-02-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.I

No: 38153-60 RG/LP Dated: 18.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Razia Ahad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2250 of 2025/RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabiya Reyaz D/O Reyaz Ahmad Changal R/O Baghat, Tehsil Sopore, District Baramulla

vide Notification No. 2045 of 2023/RG/LP dated 13-09-2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38161-68 RG/LP Dated: 16.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Ms. Sabiya Reyaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2251 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Mr. Suhail Yousuf S/O Mohd Yousuf Akhoon

R/O 92, Hamza Colony Bemina, Tehsil Central Shalteng, District Srinagar

vide Notification No. 3031 of 2024/RG/LP dated 11-12-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38169-76

RG/LP Dated: 1 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Suhail Yousuf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2552 of 2025/RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonobar Nabi D/O Ghulam Nabi Hajam R/O Baki Aker War Mohalla, Tehsil Handwara, District Kupwara

vide Notification No. 3078 of 2024/RG/LP dated 13-12-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38177-84 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kupwara.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sonobar Nabi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2753 of 2025/RG/LP Dated: ld. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Ms. Sonobar

D/O Abdul Rashid Lone

R/O Chanapora, Garden Lane, Tehsil Natipora, District Srinagar

vide Notification No. 3077 of 2024/RG/LP dated 13-12-2024 has been declared as Absolute/Final.

By Order

No: 38185 -92 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sonobar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2754 of 2025/RG/LP Dated: 6.07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shinam Altaf D/O Mohammad Altaf Zargar R/O Sona Masjid Fateh Kadal, Tehsil & District Srinagar

vide Notification No. 3074 of 2024/RG/LP dated 13-12-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38193 -200 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shinam Altaf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2255 of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saleem Yousuf S/O Mohd Yousuf Hajam R/O Malikpora, Tehsil & District Pulwama

vide Notification No. 3070 of 2024/RG/LP dated 13-12-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 3 8201 - 208 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Saleem Yousuf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2256 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sadiya Majeed D/O Abdul Majeed

R/O Kumar Mohalla Harwan, Tehsil Srinagar South, District Srinagar

vide Notification No. 3069 of 2024/RG/LP dated 13-12-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38209-16 RG/LP Dated: 18.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sadiya Majeed, Advocate

.....for information and necessary action.

* * *

NOTIFICATION

No: 2957 of 2025/RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nasir Ahmad Lori S/O Gh Mohammad Lori

R/O Ghund Ahlimar Nai Sadak, Basant Bagh, Tehsil Srinagar South, District Srinagar

vide Notification No. 3062 of 2024/RG/LP dated 13-12-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38217 - 24 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nasir Ahmad Lori, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2258 of 2025/RG/LP Dated: (8. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Ms. Kounser D/O Ghulam Hassan Mir R/0 W.No.6 Nibrapora, Tehsil & District Bandipora

vide Notification No. 3058 of 2024/RG/LP dated 13-12-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38225 -32 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Bandipora.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Kounser, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2259 of 2025 /RG/LP Dated: 18.07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ishrat Qayoom D/O Abdul Qayoom Ganie R/O Syed Colony Sangrama, Tehsil Sopore, District Baramulla

vide Notification No. 3053 of 2024/RG/LP dated 13-12-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38 233 - 40 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ishrat Qayoom, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2260 0 2025/RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhaib Ahmad Mir S/O Javaid Ahmad Mir R/O Gulbagh Parimpora, Tehsil Shalteng, District Srinagar

vide Notification No. 2582 of 2024/RG/LP dated 24-10-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38241-48 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Suhaib Ahmad Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>2261</u> of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Raheeq Assad D/O Assad Ullah Wani R/O Yangoora, Tehsil Lar, District Ganderbal

vide Notification No. 2479 of 2024/RG/LP dated 04-10-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38249-56 RG/LP Dated: 18 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Raheeg Assad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2962 of 2025 /RG/LP Dated:/8.07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Gowhar Ahmad Shah S/O Syed Mushtaq Ahmad Shah R/O Kradi Shangus, Tehsil Shangus, District Anantnag

vide Notification No. 2484 of 2024/RG/LP dated 04-10-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38257-64 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Gowhar Ahmad Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>9263 of 2025</u> /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nelofar Sultan D/O Mohammad Sultan Lone R/O Rawathpora, Tehsil Kralpora, District Kupwara

vide Notification No. 2477 of 2024/RG/LP dated 04-10-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38265 - 72 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kupwara.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Nelofar Sultan, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2264 of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ifat Fayaz

D/O Fayaz Ahmad Peer

R/O Durashpora, Bypass Road Handwara, Tehsil Handwara, District Kupwara

vide Notification No. 2459 of 2024/RG/LP dated 04-10-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38 273 -80 RG/LP Dated: (8 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kupwara.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Ifat Fayaz, Advocate

.....for information and necessary action.

NOTIFICATION

No: 2265 4 2025 /RG/LP Dated: (07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aabid Hussain Shah S/O Md Syed Shah R/O Gundbal Kaloosa, Tehsil & District Bandipora

vide Notification No. 2434 of 2024/RG/LP dated 26-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38281-88 RG/LP Dated:18.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bandipora.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Aabid Hussain Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2266 of 2025 /RG/LP Dated: 16. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saieqa Meerak D/O Syed Meerak Shah R/O Chountwaliwar, Tehsil Lar, District Ganderbal

vide Notification No. 2285 of 2024/RG/LP dated 11-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38289-96 RG/LP Dated: (8. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Saiega Meerak, Advocate

.....for information and necessary action.

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NOTIFICATION

No: 22 67 of 2025 /RG/LP Dated: 18. 06.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saima Gulzar D/O Gulzar Ahmad Malik R/O Eidgah Mohalla Andergam, Tehsil Pattan, District Baramulla

vide Notification No. 2374 of 2024/RG/LP dated 12-09-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38297-304 RG/LP Dated: 18.06.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Saima Gulzar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2268 of 2025/RG/LP Dated: (8. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aiman Iqbal D/O Mohammad Iqbal Parray R/O Barwulla, Tehsil Kangan, District Ganderbal

vide Notification No. 2713 of 2023/RG/LP dated 22-12-2023 has been declared as Absolute/Final.

By Order

Additional Registrar (L

No: 38305-12 RG/LP Dated: 8.07.2025

Copy forwarded to the:-

Principal District and Sessions Judge, Ganderbal. 1.

Secretary, Bar Council of India, New Delhi. 2.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Ganderbal. 4.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.

Ms. Aiman Iqbal, Advocate 7.

.....for information and necessary action.

Additional Registrar (I

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2969 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Tahir Khan S/O Abdul Rashid Khan R/O Bumhama, Tehsil Drugmulla, District Kupwara

vide Notification No. 902 of 2024/RG/LP dated 30-05-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38313 - 20 RG/LP Dated: 18. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Tahir Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2270 0 2025 IRG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Tahir Ali S/O Ali Mohmmad Mir R/O Galizoo, Tehsil & District Kupwara

vide Notification No. 901 of 2024/RG/LP dated 30-05-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38322-29 RG/LP Dated: .07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mir Tahir Ali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 277 of 2025 /RG/LP Dated: 18. 07.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Ms. Shannam Jan D/O Abdul Sattar

R/O Kangan Margund Omer Colony, Tehsil Kangan, District Ganderbal

vide Notification No. 1159 of 2024/RG/LP dated 22-07-2024 has been declared as Absolute/Final.

By Order

Additional Registrar (L.P)

No: 38330 - 37 RG/LP Dated: (8. 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shannam Jan, Advocate

.....for information and necessary action.